

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
DIVISION BENCH, CHENNAI

Arguments heard on 25.04.2017  
Order passed on 25.04.2017

CA/33/CAA/2017

(Under sections 230 to 232 of Companies Act, 2013)

In the matter of Scheme of Arrangement

Between

**M/s.Healkraft Pharma (India) Private Ltd.**

and

**shareholders**

Applicant company rep. by : Counsel Mr.K.Ramasamy

CORAM

ANANTHA PADMANABHA SWAMY & CH MOHD SHARIEF TARIQ, MEMBERS(JUDICIAL)

**ORDER**

**CH MOHD SHARIEF TARIQ, MEMBER(JUDICIAL) :- (ORAL)**

Under consideration is CA/33/CAA/2017 that has been filed under Sections 230 to 232 of the Companies Act, 2013 by M/s. Healkraft Pharma (India) Private Ltd (Applicant company). In the application, it has been prayed to dispense with the meeting of the equity shareholders of the applicant company. There are 7 equity shareholders. Their affidavits are placed at Page 122 to 142 wherein it has been deposed that they consent to the scheme of arrangement between M/s. Healkraft Pharma (India) Private Ltd. and its shareholders. They did agree to dispense with the meeting of the equity shareholders. The requirement of law is fulfilled. Therefore, we order to dispense with the meeting of the equity shareholders. The applicant company is directed to present the company petition on or before **07.06.2017 at 10.30 A.M.**

  
(K.ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)